CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT OF 8 SEPTEMBER 2011
TO THE EQUITY SHAREHOLDERS OF

RHODIA SPECIALTY CHEMICALS INDIA LIMITED

(formerly known as Albright & Wilson Chemicals India Limited)
Registered Office: "A" Wing, 4th Floor, Phoenix House, 462, Senapati Bapat Marg,
Lower Parel - West, Mumbai - 400013, India
Tel: + 91 22 6663 7100; Fax: +91 22 2495 2834

This Corrigendum to the Public Announcement (***Fifth Corrigendum***) is being issued by Morgan Stanley India Company Private Limited (***Manager to the Offer***) on behalf of Solvay Participations France S.A.S. (the ***Acquirer***), Solvay S.A. (***Solvay***), Solvay Finance France S.A. (***Solvay Finance***), Rhodia S.A. (***Rhodia***) and Rhodia UK Limited (***Rhodia UK***) (Solvay, Solvay Finance, Rhodia and Rhodia UK individually, a ***Person Acting in Concert / PAC*** and collectively, the ***Persons Acting in Concert / PACs***) pursuant to and in compliance with regulations 10 and 12 and other applicable provisions, if any, of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the ***1997 Regulations***).

This Fifth Corrigendum is in continuation of and shall be read in conjunction with the original Public Announcement published on 8 September 2011 (***PA***) in the Financial Express (all editions), Jansatta (all editions) and Mumbai Lakshadeep (Mumbai edition), pursuant to which the Acquirer made an open offer to the equity shareholders (other than Rhodia UK) of Rhodia Specialty Chemicals India Limited (***Target Company***) to acquire 675,120 fully paid-up equity shares of ₹ 10/- each representing 20% of the paid-up equity share capital of the Target Company as on the date of the PA (the ***Offer***), and the subsequent Corrigenda to the PA published on 20 October 2011 (***First Corrigendum***), 19 February 2013 (***Second Corrigendum***), 27 February 2013 (***Third Corrigendum***) and 15 April 2013 (***Fourth Corrigendum***) in the Financial Express (all editions), Jansatta (all editions) and Mumbai Lakshadeep (Mumbai edition). Capitalised terms used but not defined in this Fifth Corrigendum shall, except to the extent clarified hereunder, have the same meanings as assigned to such terms in the PA, the other Corrigenda published till date, the Letter of Offer dated 12 April 2013 (***Letter of Offer***).

1. The shareholders of the Target Company are requested to note that the determination of Original Shareholders will be based on the procedure laid out in paragraph 7.3 of the Letter of Offer. It is further clarified that, if any shareholder tenders Shares as an Original Shareholder, but based on the documents provided by such shareholder or the procedure followed by the Registrar to the Offer and M/S R. D. Sarfare & Co., (the Chartered Accountants appointed by the Acquirer to review the process of determining the eligibility of shareholders as either Original Shareholders or Other Shareholders), it is established that such shareholder is not an Original Shareholder, then the shareholder will be considered as an Other Shareholder (as defined in the Letter of Offer) and the Shares tendered by such shareholder will be considered for acceptance at the Offer Price payable to Other Shareholders, subject to other terms and conditions contained in the Letter of Offer.
2. Attention of the shareholders of the Target Company is drawn to regulation 22(5A) of the 1997 Regulations and accordingly shareholders desirous of withdrawing their acceptances tendered in the Offer can do so up to three working days prior to the Offer Closing Date. For further details please refer to the Letter of Offer.
3. **General**
   - 3.1. The Acquirer and the PACs accept full responsibility for the information contained in this Fifth Corrigendum and its obligations under the 1997 Regulations. All other terms and conditions of the Offer remain unchanged.
   - 3.2. This Fifth Corrigendum will also be available on the SEBI's website (www.sebi.gov.in)

Issued by the Manager to the Offer on behalf of the Acquirer and PACs

Morgan Stanley

Morgan Stanley India Company Private Limited
18F / 19F, Tower 2, One Indiabulls Centre, 841, Senapati Bapat Marg, Mumbai 400 013
Tel No: (022) 6118 1000; Fax No: (022) 6118 1040
Email: rhodiaindiaoffer@morganstanley.com
Contact Person: Prashant Dugar

Date: April 24, 2013

PRESSMAN

Size: 12 (w) X 18 (h)